

9

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK.

ORIGINAL APPLICATION NO: 89 OF 1991

Cuttack dated the 4th of October, 1994.

Prasant Kumar Swain ... Applicant
Versus
Union of India & Others ... Respondents

(FOR INSTRUCTIONS)

1. Whether it be referred to reporters or not? ✓
2. Whether it be circulated to all the Benches of the Central Administrative Tribunals or not?

4.5.10.10
(H. RAJENDRA PRASAD)

MEMBER (ADMINISTRATIVE)

ON OCT 94

✓
(B. P. HIREMATH)
VICE CHAIRMAN

5

10

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK.

ORIGINAL APPLICATION NO: 89 OF 1991

Cuttack this the 4th of October, 1994.

CORAM:

THE HONOURABLE MR. JUSTICE D. P. HIREMATH, VICE CHAIRMAN
AND

THE HONOURABLE MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

...

Prasanta Kumar Swain, 22 years,
son of late Mohan Chandra Swain,
vill-Tainkana, PO-Kalapada,
Via- Bentakar, Dist-Cuttack.

... Applicant

BY THE ADVOCATE:-

M/s. Devanand Mishra, D. Misra,

VS. R. N. Naik, A. Deo, B. S.

Tripathy, Panda.

1. Union of India represented by
its Secretary, Department of
posts, Dak Bhavan, New Delhi.
2. Chief Postmaster General,
Orissa Circle, At/Po-Bhubaneswar,
Dist-Puri.
3. Senior Superintendent of Post Offices,
Cuttack City Division, Cuttack-1,
Town and District-Cuttack.
4. Sub-Divisional Inspector (Postal),
Cuttack North Sub Division, Cuttack-4,
Town and District-Cuttack.
5. Shri Pramod Kumar Mohanty,
son of Shri Basanta Kumar Mohanty,
Vill/Po-Kalapada, Via-Bentakar,
Dist-Cuttack. ... Respondents

By the Advocate Mr. Ashok Misra, Senior St. Counsel.

....

O R D E R

D.P. HIREMATH, V.C.

Heard Shri B.S. Tripathy for the Petitioner and Shri Ashok Mishra for the Respondents. Though the applicant claims various reliefs in the application, he ^{has now} is confined only to relief No.8(c) regarding release of the salary and allowances for the period during which he was working as E.D.D.A. of Kalapada Branch Post Office. It ^{is} ~~his~~ case that he worked as substitute from November, 1990 to 13.12. 1990 and thereafter when applications were called for, though he applied for ^{being} appointing E.D.D.A. for filling up the vacant post, he was not selected. As we have already stated, though he prays for a direction to appoint him, he has not pressed the same. But unfortunately neither the applicant nor respondents have stated about the allowances the post carries. Therefore, the applicant has now urged that whatever is due to him for having worked as substitute for the period aforesaid may be paid to him. In view of this prayer, we direct that respondent shall pay to the applicant, if not already paid, whatever allowances he is entitled ^{to} ~~for~~ during the period he has actually worked within 30 days from the date of receipt of a copy of this order. The original application is disposed of accordingly. No costs.

1.5.1
(H. RAJENDRA PRASAD)
MEMBER (ADMINISTRATIVE)
04.08.94

Shy
(D. P. HIREMATH)
VICE-CHARMAN